

Inter-State water disputes

3710. SHRI AJAY SANCHETI:

SHRI K.C. TYAGI:

Will the Minister of WATER RESOURCES be pleased to state:

- (a) the details of various Inter-State water disputes yet to be settled;
- (b) whether Government has proposed changes in the Inter-State River Water Disputes Act to resolve water disputes quickly;
- (c) if so, the details thereof;
- (d) whether it is proposed to appoint an agency to maintain a data bank at the national level for each river basin; and
- (e) if so, the details thereof?

THE MINISTER OF WATER RESOURCES (SHRI HARISH RAWAT): (a) The following water disputes referred to the tribunals under Inter State River Water Disputes (ISRWD) Act, 1956 have not yet been finally settled.

| Sl. No. | Name of Tribunal | States concerned | Date of constitution | Present Status |
|---------|-------------------------------------|---|----------------------|--|
| 1 | 2 | 3 | 4 | 5 |
| 1 | Ravi and Beas Water Tribunal | Punjab, Haryana and Rajasthan | April, 1986 | Report and decision under section 5(2) given in April, 1987. A Presidential Reference in the matter is before Supreme Court and the matter is sub-judice. Further report under Section 5(3) pending. |
| 2 | Krishna Water Disputes Tribunal -II | Karnataka, Andhra Pradesh and Maharashtra | April, 2004 | Report and decision under section 5(2) given on 30.12. 2010. Further report under Section 5(3) to be given. |

| 1 | 2 | 3 | 4 | 5 |
|----|------------------------------------|---|----------------|---|
| 3. | Vansadhara Water Disputes Tribunal | Andhra Pradesh and Odisha | February, 2010 | Report and decision under section 5(2) to be given. |
| 4. | Mahadayi Water Disputes Tribunal | Goa, Karnataka and Maharashtra | November, 2010 | Report and Decision under section 5(2) yet to be submitted. |
| 5. | Cauvery Water Disputes Tribunal | Kerala, Karnataka, Tamil Nadu and Puduchery | June, 1990 | Report and decision under section 5(2) given on 5.2.2007 which is published vide Notification dated 19.2.2013. Special Leave Petition (SLP) filed by party States in Hon'ble Supreme Court pending and the matter is sub-judice. Further report under Section 5(3) pending. |

(b) and (c) The Inter-State River Water Disputes (ISRWD) Act, 1956, was amended in the year 2002 whereby adjudication of water disputes by the Tribunals was made time bound.

(d) and (e) The proposal to appoint an agency to maintain a Data Bank at the national level for each river basin is at conceptual stage.

National programmes for ground water conservation

3711. SHRI SHADI LAL BATRA: Will the Minister of WATER RESOURCES be pleased to state:

(a) whether Government has any proposal to formulate a national level programme for ground water conservation with a view to maintain the water table;

(b) if so, the details thereof and the reaction of Government thereto;

(c) if not, the reasons therefor; and